

<i>Sl. No.</i>	<i>Name of the Village</i>	<i>Capacity of the plant (m³-1000 literes day)</i>	<i>Commissioning date</i>	<i>Remarks</i>
6.	Lalasarpatta Rajpuria	20	16.3.90	
7.	Lohasonachhota	20	21.8.90	
8.	Lohasonabadda	30	19.3.91	
9.	Jori Patta Satya	20	29.11.91	

(f) Safe drinking water facilities are provided under the State sector Minimum Needs Programme, Centrally Sponsored Accelerated Rural Water Supply Programme and mini missions under Rajiv Gandhi National Drinking Water Mission. Out of 7310 No source problem villages as on 1.4.85, 7208 problem villages have been provided safe drinking water facilities upto the end of February, 1992. The remaining No Source problem villages are likely to be covered by 31st March, 1993.

Accidents in Mines

7424 SHRI HARI KEWAL PRASAD:
Will the PRIME MINISTER be pleased to state:

(a) the total number of mine accidents occurred in the country during the last three years;

(b) the number of labourers killed in such accidents;

(c) the amount given as Compensations to the families of the deceased; and

(d) the measures being taken by the

government to check mine accidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) Payment of compensation by the management to the next of kin of the deceased is regulated under the Workmen's Compensation Act, 1923 which is administered by the respective State Governments/Union Territory's Administrations. Information on this aspect is not maintained by the Ministry of Labour.

(d) Provisions for safety of persons employed in mines are contained in the Mines Act, 1952 and the rules and the regulations framed there under. These provisions are required to be complied with by the mine managements. The officers of the Directorate General of Mines Safety inspect the mines from time to time in order to check compliance of the statutory provisions by the mine managements and take appropriate action under the Mines Act, 1952 against the persons responsible for violating the provisions of the Act.